

OA 1389/94 (4) Dated: 5.5.2000

None for the applicant.
Shri R.R. Shetty for Shri R.K.
Shetty counsel for respondent No.
1 and 2. None for respondent
No. 3.

Applicant has filed M.P.
314/2000 for bringing latest
Recruitment Rules on record. The
learned counsel for official
respondents have no objection for
the same. In view of this M.P.
is allowed. Recruitment Rules are
taken on record. M.P. stands
disposed of.

List the case for final
hearing on 27.6.2000 as already
ordered.

Jain
(S.L.Jain)
Member(J)

Bawej
(D.S. Bawej)
Member(A)

NS

Dated: 27.6.2000 (26)

Shri G.S. Walia, Counsel for the
applicant. Shri R.K. Shetty, Counsel for
respondent No 1 and 2. None for
respondent No 3.

Shri Walia states that, applicant
does not wish to pursue the matter as
his grievance has been settled and makes a
prayer to withdraw the OA. Prayer is
granted. The OA is disposed of as
withdrawn.

Bawej
(D.S. Bawej)
M(A)

Jain
(S.L.Jain)
M(3)

*Order/Judgement despatched
to App. Court on 19.6.2000 (3)
on 5/7/2000*

*by
6/7*